

MC No. 223 of 2013
IN WA No. 25 of 2013

13.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

List this Misc. Case along with WA No. 25 of 2013.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
13.06.14

Caveat Petn No. 82 of 2014

13.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Shri R Sahu, Advocate, present for the applicant states that he does not want to press this application. As such, the same stands disposed of as not pressed.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
13.06.14

THE HIGH COURT OF MEGHALAYA

COP(C)No.18 of 2013

Shri Vungzamuan Valte, son of Shri V Siamthang,
resident of Leki Cottage, Jingkieng, Nongthymmail,
Shillong, Meghalaya

..... **Petitioner**

-Versus-

1. Shri Sumit Bose, Secretary to the Government of
India, Department of Revenue, New Delhi.

2. Shri PK Mahanta, Under Secretary (AD-V),
Government of India, Ministry of Finance, Department
of Revenue, Central Board of Excise and Customs, 6th
Floor, HUDCO Vishala Building, Bhikaji Cama Place,
New Delhi-110066.

..... **Respondents**

Shri HS Thangkhiew, Sr. Advocate, assisted by Shri N
Mozika, Advocate, present for the petitioner.

Mrs T Yangi, Advocate, present for respondent.

Date of Order 13th June, 2014.

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

O R D E R

Oral : Hon'ble Chief Justice, Prafulla C Pant.

Heard.

2. By means of this application moved under
Section 12 of Contempt of Courts Act, 1971, the writ
petitioner/applicant has complained disobedience of

judgment and order dated 11.12.2012, passed in WP(C) No. 214(SH) of 2012.

3. By said order, the respondent authorities were required to consider the promotion of the writ petitioner/applicant Vungzamuan Valte to the post of Commissioner, Central Excise/ Customs.

4. The respondent No. 2 has filed affidavit stating that steps for promotion have been taken and the matter was submitted to the Appointment Cabinet Committee for promotion of the writ petitioner/applicant.

5. Learned counsel for the writ petitioner/applicant admitted and submitted that meanwhile vide order dated 04.06.2014, the writ petitioner/applicant has been promoted and posted as Commissioner (Appeal) Lucknow.

6. In the above circumstances, there does not appear to be any wilful disobedience on the part of the respondents. Accordingly, this contempt petition is dismissed. Notices issued against the respondents stand discharged.

JUDGE
(Hon'ble Mr Justice SR Sen)

(Prafulla C Pant)
CHIEF JUSTICE

dev
13.06.2014

Crl Appeal No. 4 of 2013

13.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Adjourned at the request of Mrs S Bhattacharjee,
Advocate, for the appellant. List after two weeks for hearing.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
13.06.14

Crl Appeal No. 5 of 2013

13.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Adjourned at the request of Mrs S Bhattacharjee,
Advocate, for the appellant. List after two weeks for hearing.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
13.06.14

Crl Appeal No. 6 of 2013

13.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Adjourned at the request of Mrs S Bhattacharjee,
Advocate, for the appellant. List after two weeks for hearing.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
13.06.14

Crl Appeal No. 7 of 2013

13.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Adjourned at the request of Mrs S Bhattacharjee,
Advocate, for the appellant. List after two weeks for hearing.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
13.06.14

Crl Appeal No. 8 of 2013

13.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Adjourned at the request of Mrs S Bhattacharjee,
Advocate, for the appellant. List after two weeks for hearing.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
13.06.14

Crl Appeal No. 9 of 2013

13.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Adjourned at the request of Mrs S Bhattacharjee,
Advocate, for the appellant. List after two weeks for hearing.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
13.06.14

CrI MC No. 53 of 2013
IN CrI Appeal No. 4 of 2013

13.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

List this CrI. MC along with CrI Appeal No. 4 of 2013.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
13.06.14

MC No. 45 of 2014
IN WA No. 40 of 2014

13.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

List this Misc. Case along with WA No. 40 of 2014.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
13.06.14

MC No. 106 of 2014
IN WP(C) No. 126 of 2014

13.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

List this Misc. Case along with WP(C)No. 126 of 2014.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
13.06.14

MC No. 107 of 2014
IN WP(C) No. 127 of 2014

13.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

List this Misc. Case along with WP(C)No. 127 of 2014.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
13.06.14

MC No. 110 of 2014
IN WP(C) No. 130 of 2014

13.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

List this Misc. Case along with WP(C)No. 130 of 2014.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
13.06.14

MC No. 111 of 2014
IN WP(C) No. 131 of 2014

13.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

List this Misc. Case along with WP(C)No. 131 of 2014.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
13.06.14

MC No. 112 of 2014
IN WP(C) No. 132 of 2014

13.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

List this Misc. Case along with WP(C)No. 132 of 2014.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
13.06.14

MC No. 114 of 2014
IN WP(C) No. 134 of 2014

13.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

List this Misc. Case along with WP(C)No. 134 of 2014.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
13.06.14

MC No. 115 of 2014
IN WP(C) No. 135 of 2014

13.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

List this Misc. Case along with WP(C)No. 135 of 2014.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
13.06.14

MC No. 116 of 2014
IN WP(C) No. 136 of 2014

13.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

List this Misc. Case along with WP(C)No. 136 of 2014.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
13.06.14

WP(C) No. 86 of 2013

13.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Adjourned at the request of Ms F Kharsyiemiong,
Advocate, for the respondents. List after three weeks for
hearing.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
13.06.14

MC No. 224 of 2013
IN WA No. 25 of 2013

13.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

List this Misc. Case along with WA No. 25 of 2013.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
13.06.14

MC No. 258 of 2013
IN WA No. 30 of 2013

13.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

List this Misc. Case along with WA No. 30 of 2013.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
13.06.14

MC No. 259 of 2013
IN WA No. 31 of 2013

13.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

List this Misc. Case along with WA No. 31 of 2013.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
13.06.14

MC No. 345 of 2013
IN WA No. 44 of 2013

13.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

List this Misc. Case along with WA No. 44 of 2013.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
13.06.14

MC No. 397 of 2012
IN WA No. 29 of 2012

13.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

List this Misc. Case along with WA No. 29 of 2012.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
13.06.14

PIL No. 1 of 2014

13.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Shri JM Thangkhiew, Advocate, present for the petitioners.

Ms NG Shyllai, Advocate, present for respondents No. 1,2 and 4.

Shri SP Mahanta, Advocate, present for respondent No. 3.

Learned counsel for respondents No. 1,2 and 4 and learned counsel for respondent No. 3 pray for and are allowed further four weeks' time to file their counter affidavits.

List after four weeks.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
13.06.14

PIL No. 4 of 2013

13.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Shri JM Thangkhiew, Advocate, present for the petitioners.

Shri ND Chullai, Senior GA, assisted by Shri KP Bhattacharjee, Advocate, present for respondents No. 1 and 3.

Shri SP Mahanta, Advocate, present for respondent No. 3.

Shri HS Thangkhiew, Senior Advocate, assisted by Shri N Mozika, Advocate, present for respondents No. 5 and 6.

Learned counsel for respondents No. 5 and 6 states that affidavit of compliance of interim order dated 09.12.2013 has been filed today in the Registry.

List this matter after three weeks.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
13.06.14

WA No. 3 of 2013

13.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Adjourned at the request of Ms A Thangkhiew,
Advocate, for the respondents. List after four weeks for
hearing.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
13.06.14

WA No. 4 of 2013

13.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Adjourned at the request of Ms A Thangkhiew,
Advocate, for the respondents. List after four weeks for
hearing.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
13.06.14

WA No. 25 of 2013
IN WP(C)No. 268 of 2012

13.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Adjourned at the request of Shri MF Qureshi, Advocate,
holding brief for Shri M Chanda, counsel for the respondents.
List after two weeks for hearing.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
13.06.14

WA No. 29 of 2012

13.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Adjourned at the request of Shri MF Qureshi, Advocate,
holding brief for Shri M Chanda, counsel for the respondents.
List after two weeks for hearing.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
13.06.14

WA No. 30 of 2013
IN WP(C)No. 256 of 2012

13.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Adjourned at the request of Shri MF Qureshi, Advocate,
for the respondents. List after two weeks for hearing.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
13.06.14

WA No. 31 of 2013
IN WP(C)No. 257 of 2012

13.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Adjourned at the request of Shri MF Qureshi, Advocate,
for the respondents. List after two weeks for hearing.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
13.06.14

WA No. 40 of 2014
IN WP(C) No. 341 of 2013

13.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Shri HS Thangkhiew, Senior Advocate, assisted by Shri
N Mozika, Advocate, present for the appellant.

Heard.

Admit the appeal.

Issue notices to respondents.

List after service of notice on the respondents.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
13.06.14

THE HIGH COURT OF MEGHALAYA

WA No. 41 of 2014
IN WP(C)No. 253 of 2013 &
WP(C)No. 275 of 2013

Shri Sanial Hoque, son of Shri Tufajjal Hussain, resident of Village3 Mjherchar II, PO & PS-Mahendraganj, District-South West Garo Hills, Meghalaya.

..... **Appellant**

-Versus-

1. State of Meghalaya, represented by the Secretary to the Govt. of Meghalaya, Education Department, Shillong.

2. Director of School Education and Literacy, Meghalaya, Shillong.

3. Addl. Director of School Education and Literacy (East, West and South), Garo Hills District, Tura, Meghalaya.

4. District School Education Officer, West Garo Hills District, Tura, Meghalaya.

5. Sub-Divisional School Education Officer, South West Garo Hills District, Ampati, Meghalaya.

6. Shri Shakil Ahmed Sarkar, son of (L) Muktar Hussain, resident of Village Tungrurchar (Karipara), PO & PS Mahendraganj, District-South West Garo Hills, Meghalaya.

7. Secretary of Managing Committee, Mahendraganj Deficit UP School, South West Garo Hills District, Meghalaya.

..... **Respondents**

Shri A Khan, Advocate, present for the appellant.

Shri ND Chullai, Senior GA, present for State respondents.

Shri J Lalsangliana, Advocate, present for respondent No. 6.

Date of Order 13th June, 2014.

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

O R D E R

Oral : Hon'ble Chief Justice, Prafulla C Pant.

Heard.

2. By means of this writ appeal, the writ petitioner/appellant has challenged the order dated 20.05.2014, passed by the learned single Judge in WP(C)No. 253 of 2013, whereby, said Bench has directed the respondents No. 1 to 5, and Management Committee to give appointment to the person who secured highest marks in the Recruitment Test.

3. Briefly stated the writ petitioner/appellant Sanial Hoque and respondent No. 6 Shakil Ahmed Sarkar were among the candidates who have applied for the post of Assistant Teacher in Mahendraganj Deficit Upper Primary School, South Garo Hills District, Meghalaya, in response to advertisement dated 14.05.2013. In all, there were 25 candidates who were interviewed by the Interview Board headed

by School Education Officer. There were as many as six members in the Board. The respondent No. 6 Shakil Ahmed Sarkar secured 163 marks while the writ petitioner/appellant Sanial Hoque secured 147 marks, as such, the respondent No. 6 stood first in order of merit and the writ petitioner/appellant was placed at second place.

4. It is pleaded on behalf of the writ petitioner/appellant (i.e. second position holder) that Management Committee passed a resolution on 24.06.2013 to give appointment to Sanial Hoque (writ petitioner / appellant) as Assistant Teacher of Mahendraganj Deficit Upper Primary School. But, Sub-Divisional School Education Officer, Ampati, did not approve the appointment of writ petitioner/appellant, and communicated the same through his letter dated 25.06.2013 directed the Headmaster-cum-Secretary, Mahendraganj Deficit Upper Primary School to submit the documents and appointment letter of Shakil Ahmed Sarkar (respondent No. 6) who stood first in order of merit, for his approval. Aggrieved by this communication, the writ petitioner/appellant Sanial Hoque filed WP(C)No.

253 of 2013. The respondent No. 6 Shakil Ahmed Sarkar filed WP(C)No. 275 of 2013 seeking mandamus for his appointment.

5. Learned single Judge, after hearing the parties found that the authorities should have given appointment to the person who secured highest marks and stood first in order of merit. Hence, this appeal.

6. Learned counsel for the writ petitioner/appellant submitted that as per resolution dated 24.06.2013 (Copy annexed Annexure 5 to the writ petition), the Management Committee has given reasons as to why they preferred the writ petitioner/appellant as against Shakil Ahmed Sarkar. It is submitted that respondent No. 6 was less experienced and had a stammering problem, and there was minor over writing in the total marks secured by him.

7. As far as total marks of respondent No. 6 are concerned, perusal of mark-sheet dated 20.06.2013, clearly shows that there is no interpolation of marks awarded by the Chairman and

each Members to respondent No. 6 Shakil Ahmed Sarkar. The total marks secured by said candidate is 163. It is only in this figure of total marks where “165” marks has been corrected as “163” marks. Whether it is 163 marks or 165 marks, in either case, marks obtained by the writ petitioner/appellant are much less i.e. 147 marks as against the marks secured by respondent No. 6. As far as facts relating stammering and less experience are concerned, only after its consideration, the marks must have been awarded in the interview as such, after the interview was over these factors cannot be considered to be a proper ground for not giving appointment to the person who stood first in order of merit.

8. For the reasons as discussed above, we do not find any illegality in the impugned order passed by the learned single Judge. Accordingly, this writ appeal is dismissed summarily.

JUDGE
(Hon’ble Mr Justice SR Sen)

(Prafulla C Pant)
CHIEF JUSTICE

dev
13.06.2014

WA No. 44 of 2013
IN WP(C)No. 412 of 2010

13.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Adjourned at the request of Shri MF Qureshi, Advocate,
for the respondents. List after two weeks for hearing.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
13.06.14

WA No. 52 of 2013

13.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Adjourned at the request of Shri S Dey, Advocate,
holding brief for Shri R Jha, Advocatge, for the respondent.
List after three weeks for hearing.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
13.06.14

WP(C) No. 80 of 2014

13.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Adjourned at the request of Mrs T Yangi, Advocate, for
the petitioners. List after four weeks for hearing.

Interim order dated 19.03.2014 as modified is extended
till the next date of listing.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
13.06.14

WP(C) No. 252 of 2013

13.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Adjourned at the request of Shri KP Bhattacharjee,
Advocate, for the respondents. List after two weeks for
hearing.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
13.06.14

WP(C) No. 87 of 2013

13.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Adjourned at the request of Ms F Kharsyiemieng,
Advocate, for the respondents. List after three weeks for
hearing.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
13.06.14

WP(C) No. 88 of 2013

13.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Adjourned at the request of Ms F Kharsyiemiong,
Advocate, for the respondents. List after three weeks for
hearing.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
13.06.14

WP(C) No. 126 of 2014

13.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Shri VK Jindal, Senior Advocate, present for the
petitioner.

Shri R Deb Nath, CGC, present for respondents.

Learned counsel for the respondents prays for and is
allowed further three weeks' time to file counter affidavit.

List after three weeks.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
13.06.14

WP(C) No. 127 of 2014

13.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Shri VK Jindal, Senior Advocate, present for the petitioner.

Shri R Deb Nath, CGC, present for respondents.

Learned counsel for the respondents prays for and is allowed further three weeks' time to file counter affidavit.

List after three weeks.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
13.06.14

WP(C) No. 130 of 2014

13.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Shri VK Jindal, Senior Advocate, present for the
petitioner.

Shri R Deb Nath, CGC, present for respondents.

Learned counsel for the respondents prays for and is
allowed further three weeks' time to file counter affidavit.

List after three weeks.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
13.06.14

WP(C) No. 131 of 2014

13.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Shri VK Jindal, Senior Advocate, present for the
petitioner.

Shri R Deb Nath, CGC, present for respondents.

Learned counsel for the respondents prays for and is
allowed further three weeks' time to file counter affidavit.

List after three weeks.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
13.06.14

WP(C) No. 132 of 2014

13.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Shri VK Jindal, Senior Advocate, present for the petitioner.

Shri R Deb Nath, CGC, present for respondents.

Learned counsel for the respondents prays for and is allowed further three weeks' time to file counter affidavit.

List after three weeks.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
13.06.14

WP(C) No. 134 of 2014

13.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Shri VK Jindal, Senior Advocate, present for the
petitioner.

Shri R Deb Nath, CGC, present for respondents.

Learned counsel for the respondents prays for and is
allowed further three weeks' time to file counter affidavit.

List after three weeks.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
13.06.14

WP(C) No. 135 of 2014

13.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Shri VK Jindal, Senior Advocate, present for the
petitioner.

Shri R Deb Nath, CGC, present for respondents.

Learned counsel for the respondents prays for and is
allowed further three weeks' time to file counter affidavit.

List after three weeks.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
13.06.14

WP(C) No. 136 of 2014

13.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Shri VK Jindal, Senior Advocate, present for the
petitioner.

Shri R Deb Nath, CGC, present for respondents.

Learned counsel for the respondents prays for and is
allowed further three weeks' time to file counter affidavit.

List after three weeks.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
13.06.14

WP(C) No. 172 of 2013

13.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Adjourned at the request of Shri KP Bhattacharjee,
Advocate, for the respondents. List after two weeks for
hearing.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
13.06.14

WP(C) No. 245 of 2013

13.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Shri N Mozika, Advocate, present for the petitioner.

Shri R Deb Nath, CGC, present for the respondents.

Affidavit-in-opposition has been filed on behalf of respondents No. 1 to 4. Same be taken on record.

Learned counsel for the petitioner prays for and is allowed three weeks' time to file rejoinder affidavit.

List after three weeks.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
13.06.14

WP(C) No. 251 of 2013

13.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Adjourned at the request of Shri KP Bhattacharjee,
Advocate, for the respondents. List after two weeks for
hearing.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
13.06.14